

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Record of Proceedings

Petition No. 189/TT/2011

Subject : Petition for determination of transmission tariff for 400/220 kV 500 MVA ICT along with 2 nos 220 kV line bays at Bahaduragarh Sub-station under Northern Region System Strengthening Scheme-XXIII in Northern Region for the tariff block 2009-14

Date of hearing : 14.6.2012

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S. Verma, Member
Shri A.S. Bakshi, Member (*Ex-officio*)

Petitioner : PGCIL, New Delhi

Respondents : Haryana Power Purchase Centre

Parties present : Shri S.S Raju, PGCIL
Shri B.K. Sahoo, PGCIL
Shri Mahender Singh, PGCIL
Shri T.P.S. Bawa, PSPCL

The representative of petitioner submitted as under.

- (i) The petition has been filed for transmission tariff for 400/220 kV 500 MVA ICT along with 2 nos 220 kV line bays at Bahaduragarh Sub-station under Northern Region System Strengthening Scheme-XXIII;

- (ii) At the time of filing the petition on 1.8.2011, the anticipated date of commercial operation was 1.1.2012. However, the asset was actually commissioned on 1.11.2011. Revised Management Certificate as per actual date of commercial operation has already been submitted;
- (iii) Investment approval for the transmission project was accorded by Board of Directors of PGCIL on 10.12.2009 and the project was to be completed within 24 months from the date of investment approval, i.e., by 1.1.2012. As against that, the asset has been commissioned on 1.11.2011. There is no delay and no cost overrun;
- (iv) Initial spares claimed is more than the approved ceiling of 2.5%, the reason being that it is an extension of an existing project where a minimum set of initial spares has to be procured. Detailed justification in this regard has already been submitted;
- (v) Additional Return on Equity (RoE) of 0.5% has been claimed, in respect only of those assets which have been commissioned within the qualifying time, as per time line specified in Appendix-II of the 2009 regulations.

2. The representative of Punjab State Power Corporation Ltd. (PSPCL) submitted that the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations (hereinafter referred to as "POC regulations") came into force on 1.7.2011 whereas the petition was filed in August 2011 making Haryana Power Purchase Centre (HPPC) the only respondent. Since the transmission charges are share as per POC regulations, all the Northern Region constituents are required to be made respondents.

3. The representative of petitioner submitted that before the POC regulations came into force on 1.7.2011, it was a bilateral issue. Post POC, this being a national asset, it requires amendment of Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004, for which it has already filed Petition No. 199/MP/2011.

4. The Commission directed that the prayer of PSPCL will be decided in the light of the order to be issued in Petition NO. 199/MP/2011.

By the order of the Commission,

Sd/-
(T. Rout)
Joint Chief (Law)
30.6.2012